

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.423

IA/1012/ND/2024, IN IB/766/ND/2022

IN THE MATTER OF:

Intec Capital Limited	...	Applicant
Versus		
Meera Sharma	...	Respondent

Under Section 95 (1) of IBC, 2016.

Order delivered on 20.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Dhruv Parwal
For the Respondent	:	
For the RP	:	Adv. Govind Keshav and Adv. Anshul Goyal

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **24.04.2024**.

Sd/-
(Court Officer)